LOK SABHA
UNSTARRED QUESTION NO. 336
TO BE ANSWERED ON 20.07.2021

AMENDMENT OF CONSUMER PROTECTION (E-COMMERCE) RULES, 2020

336. SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is planning to amend the Consumer Protection (E-commerce) Rules, 2020;

(b) if so, the details thereof along with the reasons due to which the Government is amending the Ecommerce Rules;

(c) whether the Government seeks to ban specific flash sales or back-to-back sales that limit customers choice, increase prices and distorts the level playing field; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d) : The Consumer Protection (E-Commerce) Rules, 2020 were notified on 23rd July, 2020. In order to further strengthen the regulatory framework for prevention of unfair trade practices in e-commerce, Central Government has sought views/ comments/ suggestions on the proposed amendments to the Rules by placing it on the website of the Department of Consumer Affairs. The proposed amendments also include provisions related to flash sales.

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